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% 19.11.2009

Present: Ms. P.L. Bansal, Advocate for the Appellant.  
None for the Respondent.

**+ CM 15855/2009 (Exemption)**

\* Allowed subject to all just exceptions.

CM is disposed of.

**ITA No. 1160/2009**

The issue sought to be raised in this appeal is covered by the judgment of Supreme Court in *Commissioner of Income Tax, Delhi vs. Woodward Governor India Pvt. Ltd.-(SC) 312 ITR 254*.

No question of law arises.

Dismissed.

  
A.K. SIKRI, J.

  
SIDDHARTH MRIDUL, J.

November 19, 2009

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